

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 31622 of 2021

Ashis Ranjan Mohanty (Adv.) *Petitioner*
In Person
-versus-
State of Odisha and others *Opposite Parties*
Mr. Debakanta Mohanty
Additional Government Advocate

**CORAM:
THE CHIEF JUSTICE
JUSTICE G. SATAPATHY**

ORDER

03.04.2023

Order No.

11. 1. An affidavit dated 31st March, 2023 of the Deputy Superintendent of Police, CID, Crime Branch has been placed on record. It is pointed out that instructions have been issued for constitution of an Auctioning Committee at the District level in each of the districts. It is further stated that of the 2742 unclaimed vehicles lying in different police stations as on 30th November, 2022, 1176 vehicles have been auctioned by 31st March, 2023 and expeditious steps have been taken for the disposal of the remaining 1566 vehicles.
2. A further affidavit be filed before the next date updating the status of the progress in the disposal of the vehicles.
3. List on 20th July, 2023.

(Dr. S. Muralidhar)
Chief Justice

(G. Satapathy)
Judge